

[Translation]

#### Road Accidents in Rajasthan

2304. SHRI BHERU LAL MEENA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of cities in Rajasthan where road accidents occurred on National Highways due to lack of bypasses during the last three years and the number of persons died in these road accidents;

(b) the measures taken by the Government to check such accidents;

(c) whether these measures are adequate; and

(d) if not, the efforts being made to take better and effective measures in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Accidents Statistics are collected state-wise and not city-wise. No statistics are available about accidents caused due to lack of bypasses on National Highways in Rajasthan.

(b) The steps generally taken to check accidents include widening of single lane sections to two lanes, reconstruction of weak and narrow bridges and culverts, replacement of level crossings by overbridges, provision of retroreflective road signs, thermoplastic road markings, laybys, etc.

(c) Yes, Sir.

(d) Does not arise.

[English]

#### CPT Schemes

2305. SHRI SANAT KUMAR MANDAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether time overrun in different major and minor schemes over the last couple of years has cost Calcutta Port Trust (CPT) crores of rupees;

(b) whether in the latest physical and financial progress report prepared by the CPT, it has mentioned that most of the schemes sanctioned before the Eighth Plan spilled over beyond the Eighth Plan causing loss of huge sums of money to CPT;

(c) if so, the reasons for these delays; and

(d) the measures being taken to prevent further time slippage and cost escalation and draw up comprehensive strategy paper even if necessary by commissioning an internationally reputed consultancy firm?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b) A very few schemes of Calcutta Port Trust have suffered time over-run. No

extra payment has been made on account of cost over-run corresponding to time over-run in any of the major schemes.

(c) and (d) The major reasons for delay in the completion of the projects are due to tardy progress by the suppliers. The delays/slippages have been brought to the notice of the concerned public sector undertakings, to whom the contracts have been awarded by the Calcutta Port Trust to avoid any time/cost over-run.

#### Improvement in Emergency Service

2306. SHRI RAMSAGAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "With a bullet still in his back hospital discharges him" appearing in the 'Hindustan Times' dated February 8, 1997;

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto; and

(d) the steps proposed to be taken to bring about improvement in the Emergency Service of Safdarjung Hospital?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b) Yes, Sir. In the news item, it has inter-alia been reported that one person who was rushed to Safdarjung Hospital with bullet injury, was discharged after being administered some antibiotics on 4th February, 1997 without making any effort to remove the bullet.

(c) The case was investigated by a Committee constituted under the chairmanship of Consultant and HOD (Ortho), Dr. RML Hospital. The findings of the Committee are being examined.

(d) Steps are taken to improve the facilities in the Emergency services as, and when considered necessary.

[Translation]

#### National Open School

2307. SHRI RAMSHAKAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether National Open School had earmarked 20 marks for T.M.A. in the Secondary School syllabus for 1995;

(b) if so, the reasons for not adding the marks of T.M.A. in the Secondary School Examination conducted in November, 1995;

(c) whether the Study Centre, 2746 Bharati Public School of National Open School situated in Delhi had sent the marks of T.M.A. to the controller of the examination in 1995;

(d) if so, whether the National Open School has taken any decision to give concession to the students affected by the said T.M.A.; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) :

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e) Do not arise.

#### Curvery Water Dispute

2308. DR. RAMESH CHAND TOMAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Cauvery River Water Dispute Tribunal has started its proceedings;

(b) the details of the claims made by different concerned State Governments submitted to the Tribunal/ Government;

(c) whether the Tribunal have issued any directions to concerned State Governments regarding resolution of Cauvery Water Dispute;

(d) if so, the details thereof; and

(e) the steps being taken by the Tribunal/Union Government to resolve the dispute amicably as early as possible?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) The actual share of water claimed by basin States in the Tribunal is as under :

- |                  |   |   |
|------------------|---|---|
| (i) Karnataka    | - | 465 TMC   |
| (ii) Tamil Nadu  | - | Flows to be ensured in accordance with the terms of the Agreement of 1892 and 1924. |
| (iii) Kerala     | - | 99.8 TMC  |
| (iv) Pondicherry | - | 9.3 TMC   |

(c) to (e) The Tribunal has conducted 104 hearings upto 28.2.97 and the basin states are participating in the proceedings of the Tribunal.

Further steps can be taken by the Union Government only after the final adjudication by the Tribunal.

[English]

#### Indian Workers in Gulf Countries

2309. KUMARI FRIDA TOPNO : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have formulated any scheme to assist Indian Workers in Gulf Countries who are in grief due to accidents or other mishaps; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b) Indian Missions take a number of steps to ameliorate the condition of Indian workers in distress due to their involvement in accidents or other mishaps. These are, inter alia;

(i) in case of death, arrangements are made in coordination with the employers, the local police authorities and the next of kin for disposal of the mortal remains either by despatch to India, or otherwise, in accordance with local laws and procedures;

(ii) in case of serious injury arising out of accident or other mishaps, Indian Missions arrange for the required medical treatment through the employer locally or if necessary to send the person back to India for treatment;

(iii) in cases where compensation, service benefits, outstanding salary, etc., are due to the deceased or injured, Indian Missions take up each case with the sponsor for speedy settlement. Whenever necessary, cases are taken up with the concerned authorities of the foreign Government to intervene with the employers for a fair settlement of dues of the worker. The dues realised are sent to the concerned district authorities for disbursement to the workers/legal heirs in India;

(iv) the Consular, Passport and Visa Division of the Ministry of External Affairs coordinates follow-up action, in case the Indian workers are still dissatisfied with the efforts made by the Indian missions abroad.

[Translation]

#### Receipt of Project Report

2310. SHRI SUKH LAL KUSHWAHA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there has been sharp decline in annual receipt of project reports in Central Water Commission for evaluation while the number of directorates engaged in this work have been increased five times; and